

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 576/2019

In the matter of:

Chandra Shekhar, Delhi Hosiery Workers Union

...Applicant(s)

Versus

Govt. of NCT of Delhi & Others

...Respondents

S. No.	INDEX Contents	Page No.
1.	Status Report on behalf of DPCC in terms of order dated 13.08.2019.	1-2

Filed by:



(Dr BMS Reddy)
Sr Env Engineer
Delhi Pollution Control Committee
Respondent

New Delhi:
Dated: 20.11.2019

(1)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 576/2019

In the matter of:

Chandra Shekhar, Delhi Hosiery Workers Union
...Applicant(s)

Versus

Govt. of NCT of Delhi & Others
...Respondents

**STATUS REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER
DATED 13.08.2019.**

1. That this Hon'ble Tribunal took up the above referred matter on 13.08.2019 and directed DPCC to take appropriate action in accordance with the law and furnish a factual and action taken report.
2. That Delhi Pollution Control Committee officials had carried out inspection of the unit, namely M/s Expose Apparels, A-42, Naraina Industrial Area, Phase-II, New Delhi-110028, on 05.11.2019 as mentioned in the complaint.
3. That the unit was found operational engaged in the manufacturing of garments without washing and dyeing. The allegation by the complainant that the unit is using poisonous chemicals for dyeing was not substantiated.

2

4. That the activity of the unit falls in Green Category and is operating with a valid consent under Water Act, 1974 and Air Act, 1981.
5. The present status report may kindly be taken on record.

(Dr BMS Reddy)
Sr. Env Engineer
Delhi Pollution Control Committee